

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF R.S. AJIT SINGH AND
CO. (AUTOMOTIVES) PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	R.S. AJIT SINGH AND CO. (AUTOMOTIVES) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/01/1997
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies -Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U34103DL1997PTC084491
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C-91\10 Wazirpur Industrial Area New Delhi DI 110052 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25/06/2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26/6/2020 (Order Communicated to the Liquidator on 29/06/2020)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Rohit Sehgal Reg No. IBBI/ IPA-001/ IP-P00528/ 2017-18/ 10953
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Reg. Address: A-604, Sujjan Vihar, Sector 43, Gurgaon, Haryana, 122002 Email: iamrs101@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: E-10A, Kailash Colony, New Delhi- 110048 Email: rsajit@aaainsolvency.com rohit.sehgal@aaainsolvency.com Tele: 011-46664600
11.	LAST DATE FOR SUBMISSION OF CLAIMS	28/07/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **R.S. Ajit Singh and Co. (Automotives) Private Limited** on **26.06.2020** (order communicated to the Liquidator on **29.06.2020**).

The stakeholders of **R.S. Ajit Singh and Co. (Automotives) Private Limited** are hereby called upon to submit a proof of their claims, on or before **28.07.2020**, to the liquidator at the address mentioned against **item 10**.

Rohit Sehgal



The financial creditor shall submit the proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rohit Sehgal

Place: New Delhi

Date: 30.06.2020

Liquidator

In the matter of R.S. Ajit Singh and Co.

(Automotives) Private Limited

Reg No. IBBI/ IPA-001/ IP-P00528/ 2017-18/ 10953

iamrs101@gmail.com